

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**



Co. Appeal No. 34/59/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: Niklesh Tirthdas Nihlani.  
V/s.  
Shah Poddar Nihlani Organisers Pvt Ltd & ors.

Section of the Companies Act: Section 59 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	Appellant	
2.	Jigarkumar Gandhi behalf of Ashish Doshi	PCS	Respondent	

**ORDER**

Learned PCS Mr. Dhiren Dave present for Appellant. Learned PCS Mr. Jigarkumar Gandhi i/b Learned PCS Mr. Ashish Doshi present for Respondents.

Appellant PCS requested time to file rejoinder on the ground that his client relative died.

At request of appellant PCS.

Appellant shall file rejoinder within two weeks serving copy in advance to other side.

List the matter 01.03.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.